

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V meeting No.18/AM 16 dated 27.08.2015

The Meeting No.18/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 27.08.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohali, Director	TC office, Noida
3.	Shri O.P.Sharma, Jt. Industrial Advisor	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Barinder Singh, Assistant Director	DC(MSME)
6.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.18/AM-16 dated 27.08.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER		: 18/84-ALC3/2015		MEETING DATE : 27.08.2015	
Case No.:17/15/84-ALC3/2015		Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2015 27.08.2015	Status:Deferred	
HQ File :01/84/050/00132/AM16/		RLA File :07/24/040/00372/AM14/	Lic.No/Date:0710101539 23.01.2014	Defer Date:24.09.2015	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments and decided to call for flow chart with wastage and manufacturing process from firm. The case defer for relisting on 24.09.2015.					
Case No.:13/10/84-ALC3/2014		Party Name:ALPS INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2015 27.08.2015	Status:Deferred	
HQ File :01/84/050/00068/AM15/		RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date:24.09.2015	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representative Shri Vijender Singh, Manager (Commercial) and Technical person of the firm was appeared before the committee on 25.06.2015 and Committee was not satisfied with the documents and presentation given by them. Hence a deficiency letter was issued to the firm on 21.07.2015 to justify the higher wastage. Reply of the firm did not receive so far. Therefore, Committee decided to send a reminder to them and the case defer for relisting on 24.09.2015.					
Case No.:24/30/84-ALC3/2014		Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:18/84-ALC3/2015 27.08.2015	Status:Approved	
HQ File		RLA File	Lic.No/Date:5610004370		

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:01/84/050/00263/AM15/ :56/24/040/00023/AM15/ 11.08.2014

Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Container (Tirupati Brand) with Liner (Net content of PP Granules 500 MT, LLDPE Granules 470 MT, UV Stabilizer 10 MT & Colour Master Batch 20 MT)	1000.000 M.T	1. Polypropylene (PP) Granules	550.000 M.T
			2. LLDPE Granules	493.500 M.T
			3. U. V. Stabilizer	11.000 M.T
			4. Colour Master Batch	22.000 M.T

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:20/29/84-ALC3/2014

Party Name:WELSPUN INDIA LIMITED

Meet No/Date:18/84-ALC3/2015
27.08.2015

Status:
Deferred

HQ File
:01/84/050/00235/AM15/

RLA File
:03/95/040/00500/AM15/

Lic.No/Date:0310789096
12.09.2014

Defer
Date:24.09.2015

4 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Rakesh P. Dhoundiyal, Deputy General Manager alongwith Technical person of the firm was appeared on 06.08.2015 to explain their case. After hearing the Committee asked the representatives of the firm to show the documents, like production sheet, export sheet etc certified by Chartered Accountant, for justification of higher wastage in this case. Therefore, Committee decided to again ask the firm to appear Personal Hearing before NC on 24.09.2015 to explain their case and defer the case for relisting on 24.09.2015.

Case No.:21/29/84-ALC3/2014

Party Name:WELSPUN INDIA LIMITED

Meet No/Date:18/84-ALC3/2015
27.08.2015

Status:
Deferred

HQ File
:01/84/050/00236/AM15/

RLA File
:03/95/040/00501/AM15/

Lic.No/Date:0310789474
19.09.2014

Defer
Date:24.09.2015

5 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Rakesh P. Dhoundiyal, Deputy General Manager alongwith Technical person of the firm was appeared on 06.08.2015 to explain their case. After hearing the Committee asked the representatives of the firm to show the documents, like production sheet, export sheet etc certified by Chartered Accountant, for justification of higher wastage in this case and committee was not satisfied. Therefore, Committee decided to ask again the firm to appear Personal Hearing before NC on 24.09.2015 to explain their case with the above documents and defer the case for relisting on 24.09.2015.

Case No.:2/33/84-ALC3/2014

Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED

Meet No/Date:18/84-ALC3/2015
27.08.2015

Status: Reject

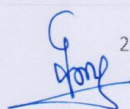
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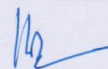
RLA File
:02/24/040/00124/AM15/

Lic.No/Date:0210204999
19.09.2014

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. A deficiency letter



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had issued by DC (MSME) vide their letter dated 29.04.2015. Reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:4/33/84-ALC3/2014	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2015 27.08.2015	Status: Reject
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HQ File :01/84/050/00267/AM15/	RLA File :02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 27.04.2015. Reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:25/40/84-ALC3/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:18/84-ALC3/2015 27.08.2015	Status: Reject
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HQ File :01/84/050/00349/AM15/	RLA File :50/24/040/00014/AM15/	Lic.No/Date:5010002172 12.12.2014
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. A deficiency letter was issued to the firm on 05.06.2015 by D/o C&PC). Reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:38/40/84-ALC3/2014	Party Name:AMBADI ENTERPRISES LIMITED	Meet No/Date:18/84-ALC3/2015 27.08.2015	Status:Approved
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HQ File :01/84/050/00362/AM15/	RLA File :04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per SION J-123 & 129 as detailed below:-

S.N o.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Fabrics / madeups made of dupion silk other than mulberry raw silk mixed with any other non silk textile yarn. containing 78.95 kgs of concerned silk on weight basis.	78.954 K.G	1.	Doupion silk yarn(gummed and untwisted) in hanks 100/120D double/super extra from mill no.S181 with CIQ certificate	1.39 kg/kg content the export product
2.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn.	13.840 K.G	2.	Mulberry Raw silk of any grade (other than dupion yarn) Gummed & untwisted silk yarn 40/44D 1x3 ply	1.39 kg/kg content the export product

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	containing 13.84 kgs of concern silk on weight basis			s500/z300		
3.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 60.43 kgs of concern silk yarn on weight basis	60.432 K.G	3.	Mulberry Raw silk of any grade (other than dupion yarn) Gummed & untwisted Natural raw silk 50/70D (slubless) in hanks double extra grade with CIQ certificate zhejiang origin	1.39 kg/kg content the export product	
4.	Mixed fabrics/madeups made of tussar spun silk mixed with other non silk textile yarn. containing 145.84 kgs of concern silk yarn on weight basis	145.840 K.G	4.	Tussar Spun silk - thrown silk yarn 40/44/2 P Z750/S600 54"100G XXGR 65NM/2 (Gummed & untwisted)	1.15 kg/kg content in export product	
5.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 41.794 kgs of concern silk on weight basis	41.794 K.G	5.	Mulberry raw silk of any grade (other than dupion yarn) - thrown silk (Gummed & untwisted)	1.39 kg/kg content the export product	
6.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 158.74 kgs of concern silk on weight basis	158.740 K.G	6.	Mulberry raw silk of any grade (other than dupion yarn) - thrown silk 40/44 4A 4P 2S525/2Z310 54" 100g (Gummed & untwisted)	1.39 kg/kg content the export product	
7.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 436.077 kgs of concerned silk on weight basis	436.077 K.G	7.	Mulberry raw silk yarn of any grade(other than dupion yarn) thrown silk yarn 40/44D 2PLY F1 Z750/2S/600, XX GR WITH FACTORY CIQ 54"X100G /HANK 6 LEASES (Gummed & untwisted)	1.39 kg/kg content the export product	
8.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 228.88 kgs of concern silk on weight basis	228.883 K.G	8.	Mulberry raw silk of any grae (other than dupion yarn) thrown silk yarn (40/44d 4p 2s500x2z310 54"/100g xx) (Gummed & untwisted)	1.39 kg/kg content the export product	
9.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 447.591 kgs of concern silk on weight basis	447.591 K.G	9.	Mulberry raw silk of any grade (other than dupion yarn) thrown silk yarn (40/44d 6p 2s500/3z310 54"/100g/xx) (Gummed & untwisted)	1.39 kg/kg content the export product	
10.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 441.83 kgs of	441.834 K.G	10.	Mulberry raw silk of any grade (other than dupion yarn) thrown silk yarn (40X44D	1.39 kg/kg content the export product	

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	concern silk on weight basis			2P Z750/2S600 54" 100G XX) (Gummed & untwisted)	
11.	Mixed fabrics/madeups made of mulberry raw silk mixed with other non silk textile yarn. containing 843.601 kgs of concern silk on weight basis	843.601 K.G	11.	Mulberry raw silk of any grade (other than dupion yarn) thrown silk yarn 40/44D 4A 2P Z750/2S600 54" 100G XXGR ZHEJIANG origin with the mills certificate (Gummed & untwisted)	1.39 kg/kg content the export product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/9/84-ALC3/2015 Party Name:FLEXITUFF INTERNATIONAL LTD., Meet No/Date:18/84-ALC3/2015 27.08.2015 Status:Deferred

10 HQ File :01/84/050/00055/AM16/ RLA File :56/24/040/00002/AM16/ Lic.No/Date:5610004586 13.04.2015 Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.

Case No.:1/12/84-ALC3/2015 Party Name:TECHFAB (INDIA) INDUSTRIES LTD Meet No/Date:18/84-ALC3/2015 27.08.2015 Status:Deferred

11 HQ File :01/84/050/00088/AM16/ RLA File :03/95/040/00581/AM15/ Lic.No/Date:0310795268 13.04.2015 Defer Date:24.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and D/o C&PC for their comments. The case stands deferred for re-listing on 24.09.2015.

Case No.:12/9/84-ALC3/2015 Party Name:FLEXITUFF INTERNATIONAL LTD., Meet No/Date:18/84-ALC3/2015 27.08.2015 Status:Deferred

12 HQ File :01/84/050/00057/AM16/ RLA File :56/24/040/00001/AM16/ Lic.No/Date:5610004588 15.04.2015 Defer Date:27.08.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.

Case No.:26/9/84-ALC3/2015 Party Name:BHARAT SILKS Meet No/Date:18/84-ALC3/2015 27.08.2015 Status:Approved

13 HQ File :01/84/050/00071/AM16/ RLA File :07/24/040/00456/AM15/ Lic.No/Date:0710108083 17.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
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		Quantity			allowed	
1.	Ladies Blouse Style No. F5OXP-T2797-1 made of 100% Mulberry Silk Fabric Printed, width 140 Cm, 10mm GGT, 43 GSM +/- 10%	1050.000 Number	1.	100% Mulberry Silk Fabric Printed, width 140 Cm, 10mm GGT, 43 GSM +/- 10%	2381.400 Sq. Meter	
2.	Ladies Slip Style No. F5OXP-T2797-1 made of 100% Mulberry Silk Fabric Dyed, width 140 Cm, 8mm Habutai, 35 GSM +/- 10%	1050.000 Number	2.	100% Mulberry Silk Fabric Dyed, width 140 Cm, 8mm Habutai, 35 GSM +/- 10%	1058.400 Sq. Meter	
3.	Ladies Blouse Style No. F5OXP-D2528-1 made of 100% Mulberry Silk Fabric Printed, width 140 Cm, 10mm GGT, 43 GSM +/- 10%	4400.000 Number	3.	100% Mulberry Silk Fabric Printed, width 140 Cm, 10mm GGT, 43 GSM +/- 10%	9732.800 Sq. Meter	
4.	Ladies Slips Style No. F5OXP-D2528-1 made of 100% Mulberry Silk Fabric Dyed, width 140 Cm, 8mm Habutai, 35 GSM +/- 10%	4400.000 Number	4.	100% Mulberry Silk Fabric Dyed, width 140 Cm, 8mm Habutai, 35 GSM +/- 10%	7207.200 Sq. Meter	
5.	Ladies Dress Style No. F5LIK-D2667-1 made of 100% Mulberry Silk Printed Fabric, width 130 Cm, 10mm Chiffon , 45 GSM +/-	4700.000 Number	5.	100% Mulberry Silk Fabric Printed, width 130 Cm, 10mm Silk Chiffon , 45 GSM +/- 10%	10692.500 Sq. Meter	
			6.	100% Mulberry Silk Fabric Printed, width 130 Cm, 10mm Silk Chiffon , 45 GSM +/- 10%	9277.800 Sq. Meter	
6.	Ladies Blouse Style No. F5LIK-T3379-1 made of 100% Mulberry Silk Fabric Printed width 130 Cm 10mm Chiffon 45 GSM +/- 10%	3900.000 Number	7.	100% Mulberry Silk Fabric Printed, width 130 Cm, 10mm Silk Chiffon , 45 GSM +/- 10%	8365.500 Sq. Meter	
7.	Ladies Slips Style No. F5LIK-T3379-1 made of 100% Mulberry Silk Fabric Dyed, width 140 Cm 8mm Habutai 35 GSM +/- 10%	3900.000 Number	8.	100% Mulberry Silk Fabric Dyed, width 140 Cm, 8mm Habutai, 35 GSM +/- 10%	6333.600 Sq. Meter	
8.	Ladies Blouse Style No. F5LIK-T3378-1 made of 100% Mulberry Silk Printed Fabric, width 130 Cm, 10mm Chiffon , 45 GSM +/-	750.000 Number	9.	100% Mulberry Silk Fabric Printed, width 130 Cm, 10mm Silk Chiffon , 45 GSM +/- 10%	1803.750 Sq. Meter	
9.	Ladies Slips Style No. F5LIK-T3378-1 made of 100% Mulberry Silk Fabric Dyed, width 140 Cm 8mm Habutai 35 GSM +/- 10%	750.000 Number	10.	100% Mulberry Silk Fabric Dyed, width 140 Cm, 8mm Habutai, 35 GSM +/- 10%	1218.000 Sq. Meter	

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The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 11/9/84- ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date: 18/84- ALC3/2015 27.08.2015	Status: Deferred
HQ File :01/84/050/00056/AM16/	RLA File :56/24/040/00003/AM16/	Lic.No/Date:5610004595 23.04.2015	Defer Date:24.09.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.			

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Case No.:20/9/84- ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status: Approved	
HQ File :01/84/050/00065/AM16/	RLA File :05/23/040/00608/AM15/	Lic.No/Date:0510393916 23.04.2015		
Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress 97% polyester 3% elastane knitted dyed with 100% polyester woven dyed GSM 215+- 10%	8736.000 Number	1 Fabric Knitted Dyed 97% polyester 3% elastane GSM 215+-10%	11400.480 Sq. Meter
2.	Girls dress 93% polyester 7% elastane KNITTED DYED GSM 300+-10%	14188.000 Number	2 FABRIC KNITTED DYED 93% POLYESTER 7% ELASTANE GSM 300+-10%	17976.190 Sq. Meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.: 22/9/84- ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date: 18/84- ALC3/2015 27.08.2015	Status: Deferred
HQ File :01/84/050/00067/AM16/	RLA File :05/24/040/00021/AM16/	Lic.No/Date:0510393964 24.04.2015	Defer Date:24.09.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product were not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015. Reply of the firm has been received but incomplete. Therefore, Committee decided to call the firm to appear before NC on 24.09.2015 and defer the case for re-listing on 24.09.2015.			

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Case No.: 23/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File :01/84/050/00068/AM16/	RLA File :05/24/040/00019/AM16/	Lic.No/Date:0510393962 24.04.2015	Defer Date:24.09.2015

17 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product were not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015. Reply of the firm has been received but incomplete. Therefore, Committee decided to call the firm to appear before NC on 24.09.2015 and defer the case for re-listing on 24.09.2015.

Case No.: 24/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File :01/84/050/00069/AM16/	RLA File :05/24/040/00020/AM16/	Lic.No/Date:0510393963 24.04.2015	Defer Date:24.09.2015

18 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product were not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015. Reply of the firm has been received but incomplete. Therefore, Committee decided to call the firm to appear before NC on 24.09.2015 and defer the case for re-listing on 24.09.2015.

Case No.: 5/9/84- ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Approved
HQ File :01/84/050/00050/AM16/	RLA File :05/24/040/00036/AM16/	Lic.No/Date:0510394005 28.04.2015	

Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Top of 70% cotton 26% nylon 4% viscose net lace dyed knitted fabric . GSM 160(+/-10%), STYLE NO. G20LT008. with indian fabric.	3400.000 Number	1.	70% COTTON 26% NYLON 4% VISCOSE NET LACE DYED KNITTED FABRIC	250 Gram Per Piece (including 10 % wastage)
2.	ladies top of indian origin with imported embellishment of 70% cotton 26% nylon 4% viscose net lace dyed knitted fabric. GSM 160(+/-	1550.000 Number	2.	70% COTTON 26% NYLON 4% VISCOSE NET LACE DYED KNITTED FABRIC	160 Gram Per Piece (including 10 % wastage)

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	10%),	STYLE	NO.				
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The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.							

20	Case No.:7/9/84- ALC3/2015	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
	HQ File :01/84/050/00052/AM16/	RLA File :05/24/040/00001/AM16/	Lic.No/Date:0510394020 28.04.2015	Defer Date:24.09.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD and Measurement with Sketch did not given by the firm in this case. Accordingly, Committee decided to ask the firm for the same and defer the case for re-listing on 24.09.2015.				

21	Case No.:13/9/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
	HQ File :01/84/050/00058/AM16/	RLA File :11/24/040/00001/AM16/	Lic.No/Date:1110028137 29.04.2015	Defer Date:24.09.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.				

22	Case No.:14/15/84- ALC3/2015	Party Name:SHREE AMBICA GEOTEX PVT. LTD.	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
	HQ File :01/84/050/00129/AM16/	RLA File :08/24/040/00027/AM16/	Lic.No/Date:0810135179 01.05.2015	Defer Date:24.09.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.				

23	Case No.:15/15/84- ALC3/2015	Party Name:RANGER APPAREL EXPORT PRIVATE LIMITD	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Approved
	HQ File :01/84/050/00130/AM16/	RLA File :07/21/040/00061/AM16/	Lic.No/Date:0710108147 01.05.2015	
Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:				

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	MENS 100% COTTON WOVEN SHIRT	7308.000 Number	100% POLYESTER WOVEN BOWTIE	Net to Net

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:27/9/84- ALC3/2015	Party Name:TEXCO FASHIONS	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 24 :01/84/050/00072/AM16/	RLA File :07/24/040/00029/AM16/	Lic.No/Date:0710108173 11.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the design of the Shirt with indication and justification thereon in this case. Accordingly, a deficiency letter was issued the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 24.09.2015.

Case No.:31/9/84- ALC3/2015	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 25 :01/84/050/00076/AM16/	RLA File :50/24/040/00003/AM16/	Lic.No/Date:5010002203 11.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.

Case No.:25/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 26 :01/84/050/00070/AM16/	RLA File :05/24/040/00066/AM16/	Lic.No/Date:0510394212 13.05.2015	Defer Date:24.09.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product were not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015. Reply of the firm has been received but incomplete. Therefore, Committee decided to call the firm to appear before NC on 24.09.2015 and defer the case for re-listing on 24.09.2015.

Case No.:2/15/84- ALC3/2015	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 27 :01/84/050/00117/AM16/	RLA File :02/24/040/00218/AM15/	Lic.No/Date:0210205794 14.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. The case stands for re-listing on 24.09.2015.

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Case No.:10/15/84- ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 28 :01/84/050/00125/AM16/	RLA File :02/24/040/00012/AM16/	Lic.No/Date:0210205811 19.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide Manufacturing process, sketch, measurement and CAD in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 24.09.2015.

Case No.:1/9/84- ALC3/2015	Party Name:ARVIND LIMITED	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 29 :01/84/050/00046/AM16/	RLA File :08/24/040/00053/AM16/	Lic.No/Date:0810135346 22.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter was issued to the firm for providing CAD/CAM, measurement Chart, manufacturing process but reply is not received from the firm. Therefore it was decided to await for the same and defer the case for re-listing on 24.09.2015.

Case No.:11/15/84- ALC3/2015	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 30 :01/84/050/00126/AM16/	RLA File :08/24/040/00064/AM16/	Lic.No/Date:0810135357 26.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and a deficiency letter was issued by DC,(MSME) to the firm on 17.08.2015. No reply received from the firm. Therefore it was decided to await for the same and defer the case for re-listing on 24.09.2015.

Case No.:4/15/84- ALC3/2015	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
HQ File 31 :01/84/050/00119/AM16/	RLA File :34/24/040/00050/AM16/	Lic.No/Date:341004125 1 27.05.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not been provided the copy of CAD with Measurement in this case. Therefore it was decided to ask the firm to submit the above documents/information alongwith sample of the export product. The case for defer and re-listing on 24.09.2015.

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Case No.:21/15/84- ALC3/2015	Party Name:MODERN APPARELS	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Approved
HQ File :01/84/050/00136/AM16/	RLA File :03/95/040/00129/AM16/	Lic.No/Date:0310796325 29.05.2015	

Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
32 1.	30 Nos. (222 Kgs) of Fire Proximity Suit sets consisting of 1 piece of Coverall(Boiler Suit) with Pouch on back, a hood with inbuilt Firemens Helmet & visor & a pair of Gloves & a pair of boots containing 105.74 Kgs of Aluminized Fiberglass Fabric	105.740 K.G	Aluminized Fiberglass Fabric, width 40 inches of 544 GSM	114.240 K.G

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/15/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
33 HQ File :01/84/050/00116/AM16/	RLA File :56/24/040/00010/AM16/	Lic.No/Date:5610004615 01.06.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and refer the case to Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015

Case No.:6/15/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Deferred
34 HQ File :01/84/050/00121/AM16/	RLA File :56/24/040/00009/AM16/	Lic.No/Date:5610004614 01.06.2015	Defer Date:24.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and refer the case to Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 24.09.2015.

Case No.:19/15/84- ALC3/2015	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:18/84- ALC3/2015 27.08.2015	Status:Approved
35 HQ File :01/84/050/00134/AM16/	RLA File :03/95/040/00131/AM16/	Lic.No/Date:0310796414 04.06.2015	Defer Date:27.08.2015

Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting

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decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woven Fabrics obtained from high tenacity yarn filament namely fabric made out of filament yarn of aramids net content : 1)aramid yarn (high tenacity) 3300 dtex/2970 denier (+/-10%) :22,727.273 kilogram	22727.273 K.G	Aramid Yarn (high tenacity) 3300 dtex/2970 denier (+/-10%)	25000.000 K.G (including 8% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/15/84-
ALC3/2015

Party Name:SWETA
CHAUDHRY

Meet No/Date:18/84-
ALC3/2015
27.08.2015

Status:Deferred

HQ File
:01/84/050/00124/AM16/

RLA File
:02/24/040/00031/AM16/

Lic.No/Date:0210205880
11.06.2015

Defer
Date:24.09.2015

36 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide Manufacturing process, sketch, measurement and CAD in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 24.09.2015.

Case No.:5/15/84-
ALC3/2015

Party Name:AMRIT
EXPORTS PVT. LTD.

Meet No/Date:18/84-
ALC3/2015
27.08.2015

Status:Deferred

HQ File
:01/84/050/00120/AM16/

RLA File
:02/24/040/00020/AM16/

Lic.No/Date:0210205915
24.06.2015

Defer
Date:24.09.2015

37 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide Manufacturing process, sketch, measurement and CAD in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 24.09.2015.

Case No.:16/15/84-
ALC3/2015

Party Name:K H EXPORTS
INDIA PRIVATE LIMITED,

Meet No/Date:18/84-
ALC3/2015
27.08.2015

Status:Deferred

HQ File
:01/84/050/00131/AM16/

RLA File
:04/24/040/00085/AM16/

Lic.No/Date:0410160763
03.07.2015

Defer
Date:24.09.2015

38 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case refer to DIPP for their comments and a deficiency letter issued by DIPP to the firm in this case. Reply is being awaited. Therefore it was decided to defer the case for re-listing on 24.09.2015.

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Case No.:1/18/84-
ALC3/2015

Party Name:SRF LIMITED Meet No/Date:18/84-
ALC3/2015
27.08.2015

Status: Approved

HQ File
:01/84/050/00153/AM16/

RLA File
:04/24/040/00023/AM16/

Lic.No/Date:0410160927
19.08.2015

Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of D/o C&PC vide their O.M. No. 46011/103/2013-PC-II dated 25.06.2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed Per MT
1.	Synthetic Fabrics 840 Denier and above Polyester Fabrics (EE), Dipped belting fabrics, Rubberised Textile Fabrics	413.527 MT	1. Polyester Chips 2. Spin Finish Oil 3. V.P.LATEX(DRY) V.P.LATEX(DRY) 4. RESORCINOL 5. Bonding agent (grill bond -il6 50%, isobond PC-45) bonding agent (grill bond -il6 50%, isobond PC-45)	782.25 Kg 6.71 Kg 65.00 Kg 7.00 Kg 5.00 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.190	M/s Choice Clothing Co. Pvt. Ltd.
NC Meeting No. 18/AM16 dated 27.08.2015	File No.01/84/171/00141/AM15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510167723 dated 30.09.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested for relaxation for redemption against the above said Annual Adv. Authorisation No. 0510167723 dated 30.09.2015 from RA as the GSM is not mentioned on B/E as well as shipping bill, therefore, RA has insisting them to pay the duty on the material. The Committee also observed that the firm has given Personal Hearing to appear before NC on 27.08.2015 alongwith all relevant documents/information required by NC which has been issued to them on 24.08.2015 through by Speed post as well as E.mail. But no representative of the firm has been appeared for PH before NC on 27.08.2015. The committee is, therefore unable to take the decision in this case and constrained to reject the case.

